

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2680/2021

(Arising out of impugned final judgment and order dated 23-02-2021 in CRMWP No. 1797/2021 passed by the High Court of Judicature at Allahabad)

SAHEENBANO & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 30-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Amol Chitravanshi, Adv.
Ms. Kriti Sinha, Adv., Adv.
Ms. Mridula Ray Bharadwaj, AORFor Respondent(s) Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.UPON hearing the counsel the Court made the following
O R D E RAt the request of learned counsel for the parties,
list this matter on 06.02.2024.(NEETA SAPRA)
COURT MASTER (SH)(BEENA JOLLY)
COURT MASTER (NSH)